

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 121  
(IB)- 41/ND/2020**

**Under Section: 9 of IBC.**

**In the matter of:**

CASA2 Stays Pvt. Ltd.	<b>....Applicant</b>
Vs.	
Zexus Air Services Pvt. Ltd.	<b>...Respondent</b>

**Order delivered on 22.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Mohit Gondi, Adv.
For the Respondent	: Mr. Nitesh Kumar Singh, Adv.

**ORDER**

Learned counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within five days stating that the main counsel being instructed by Corporate Debtor is travelling for treatment. Reply be filed within 10 days. Learned counsel for the Corporate Debtor seeks more time to file reply stating that counsel is indisposed. Let, reply be filed within three weeks, with copy in advance to the other side. Learned counsel for the Corporate Debtor is endeavouring to settle the matter. Rejoinder be filed within one week thereafter, with copy in advance to the other side. Adjourned to 27.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

